

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:874

ANSWERED ON:26.02.2009

PENALTY FOR HIJACK HOAX

Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Sai Shri Nand Kumar;Singh Shri Sugrib;Verma Shri Ravi
Prakash;Yerrannaidu Shri Kinjarapu

Will the Minister of CIVIL AVIATION be pleased to state:

- (a): The specific provisions for penalising those who inflict hijack hoax trauma and inconvenience on others travelling in the aircraft;
- (b): whether the Indigo flight with suspected hijackers on board made an Emergency Landing at Indira Gandhi International Airport recently;
- (c): if so, the details thereof;
- (d): whether any investigation has been made in this regard;
- (e): if so, the details thereof; and
- (f): the action taken against the persons found guilty?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a): The persons doing such acts are prosecuted under Section 3(1) of 'The Suppression of Unlawful Acts Against Safety of Civil Aviation Act, 1982', which inter-alia reads as "whoever unlawfully and intentionally communicates such information which he knows to be false so as to endanger the safety of an aircraft in flight shall be punished with imprisonment for life and shall also be liable to fine".

(b) to (f): Yes, Sir. On 1.2.2009, a passenger named Jitender Mohala on board Indigo flight No.6E334, informed a Cabin Attendant that he is carrying a gun and some infected needles. He also told that he was involved in Kandahar hijacking and soon he along with his associates is going to hijack the aircraft. He moved his hands towards her neck to show the point which he could press to make a person unconscious. The matter was reported to crew members in cockpit and the aircraft was landed at Delhi airport in emergency. An FIR was registered at Police Station: Domestic Airport, Delhi. Jitender Mohala was arrested on 2.2.2009. Investigation is still in progress.